

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2365
ANSWERED ON:17.08.2006
HRA TO EMPLOYEES WORKING IN VEHICLE FACTORY, JABALPUR
Singh Shri Rakesh

Will the Minister of DEFENCE be pleased to state:

- (a) whether the employees working in the vehicle factory, Jabalpur are being compelled to shift into the Government accommodation resulting in loss of House Rent Allowance to them;
- (b) if so, the details of the policy/rules/regulations in this regard;
- (c) whether the Government proposes to amend the said policy/rules/regulations; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR DEFENCE PRODUCTION (RAO INDERJIT SINGH)

(a) to (d): Statutory rules order (SRO-149), relating to quarter allotment in an Ordnance Factory Estate provide that all employees posted at a station, where accommodation has been built specifically for employees of Ordnance Factories, have to apply for allotment of accommodation within one month of their joining duty. Further, if the allottee of Government accommodation does not accept the allotment or fails to occupy the allotted residence after acceptance, then the said Government employee is not entitled for payment of House Rent Allowance.

There is no proposal to amend the relevant SRO. As House Rent Allowance (HRA) is given in lieu of Government accommodation and sufficient Government accommodation, specifically built for employees of Ordnance Factory, is available, it may not be possible to amend the relevant SRO.